

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE EIGHTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NOS: 22971 AND 23834 OF 2020 AND 7188 OF 2021

WRIT PETITION NO: 22971 OF 2020

Between:

Sai Charani Thottada, Age 18 years, D/o Ram Kumar, R/o H. No. 6087, MAC Society, Road No. 4, BHEL, Ramachandra Puram, Sangareddy District, 502032

...PETITIONER

AND

1. State of Telangana, rep by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. K.N.R University of Health Sciences, Rep. by its Registrar, Warangal,
3. Convener, C/o KNR University of Health Sciences, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction, particularly one in the nature of a Writ of Mandamus declaring the action of the Respondents in not considering and permitting the Petitioner into the counseling for category B and C seats for the MBBS course for the academic year 2020-21 as illegal, arbitrary and unconstitutional and consequently direct the Respondents to include the Petitioner's name in the counseling for the MBBS course for the academic year 2020-21

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to consider and permit the Petitioner into the counseling for the MBBS course for the category B and C seats for the academic year 2020-21, pending disposal of the above writ petition

WRIT PETITION NO: 23834 OF 2020

Between:

Garje Sejal Sudhakar, Age. 17 years, Rep. by her father Sudhakar Navnath Garje, S/o Navnath Narayan Garje, R/o 8 Post, Maha Sanghvi, Taluka Pathoda, District Beed, Maharashtra 414204

...PETITIONER

AND

1. State of Telangana, Rep by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. K.N.R University of Health Sciences, Rep. by its Registrar, Warangal,
3. Convener, C/o KNR University of Health Sciences, Warangal

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction, particularly one in the nature of a Writ of Mandamus declaring the action of the Respondents in not considering and permitting the Petitioner into the counseling for category C-seats for the MBBS course for the academic year 2020-21 as illegal, arbitrary and unconstitutional and consequently direct the Respondents to include the Petitioner s name in the counseling for the MBBS course for the academic year 2020-21

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to consider and permit the Petitioner into the counseling for the MBBS course for the category "C" seats for the academic year 2020-21, pending disposal of the above writ petition

WRIT PETITION NO: 7188 OF 2021

Between:

V. Lakshmi Bhavani, D/o V. Lingaiah, Aged 20 years, R/o H. No. 5-12-540, BTS Srinivas Colony, Nalgonda. T.S.

...PETITIONER

AND

1. State of Telangana, rep by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. K.N.R University of Health Sciences, Rep. by its Registrar, Warangal.
3. Convener, C/o KNR University of Health Sciences, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction, particularly one in the nature of a Writ of Mandamus declaring the action of the Respondents in not considering and permitting the Petitioner into the counseling for category B and C seats for the BHMS course for the academic year 2020-21 as illegal, arbitrary and unconstitutional and consequently direct the Respondents to include the Petitioner's name in the counseling for the BHMS course for the academic year 2020-21

IA NO: 1 OF 2021

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to consider and permit the Petitioner into the counseling for the BHMS course for the category B and C seats for the academic year 2020-21, pending disposal of the above writ petition

Counsel for the Petitioner: SRI. UWAIS ZUBAIR SAIT

In all the Writ Petitions

Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH FW

In all the Writ Petitions

Counsel for the Respondent NOs.2&3: SRI A.PRABHAKAR RAO SC FOR

In all the Writ Petitions

KNRUHS

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition Nos. 22971 & 23834 of 2020 and 7188 of 2021

COMMON ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

Mr. Uwas Zubair Sait, learned counsel for the petitioners.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondents No.2 and 3.

2. Learned counsel for the petitioners submits that the issue involved in the Writ Petitions has been rendered academic on account of efflux of time.

3. In view of aforesaid submission, the Writ Petitions are dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed.

There shall be no order as to costs.

//TRUE COPY//

SD/-A.V.S. PRASAD
ASSISTANT REGISTRAR
SECTION OFFICER

To,

1. One CC to SRI. UWAI S ZUBAIR SAIT Advocate [OPUC]
2. One CC to SRI A.PRABHAKAR RAO SC FOR KNRUHS [OPUC]
3. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana. [OUT]
4. Two CD Copies

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HIGH COURT

DATED:18/10/2024



COMMON ORDER

**WP.NoS.22971 AND 23834 of 2020
AND 7188 OF 2021**

**DISMISSING THE WRIT PETITIONS
AS INFRACTUOUS
WITHOUT COSTS**

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4/12/24